IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-128(PB)/2017

IN THE MATTER OF:

Ienergizer It Service Pvt. Ltd.

.... Applicant

Vs.

Free Culture Apparels Pvt. Ltd. & Anr.

Respondents

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/

Petitioner

Mr. Ankit Singal, Advocate

For the Respondent

ORDER

Report from the Committee of Creditors has been received under Section 22(3)(a) of the IBC Code, 2016 intimating that the Interim Resolution Professional has been continued as a Resolution Professional, namely Shri Ashok Kumar Juneja. The report is taken on record and shall be taken into account at the time of final consideration of Resolution Plan.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

5d/-

(DEEPA KRISHAN) MEMBER(TECHNICAL)

20.11.2017 V.Sethi